

FIR No.210/2020
P.S.: Kalyanpuri
U/s : 393 IPC
State Vs. Shahrukh Khan

24.07.2020

Present : Ld. APP for the State is present through Video Conferencing.
Ld. Counsel for accused is present through Video Conferencing

An application for grant of bail u/s 437 Cr.P.C is moved on behalf of accused Shahrukh Khan.

Bail application perused. Reply filed by IO also perused.

Ld. Counsel for the accused has submitted that accused is in JC since 27.04.2020. He has further submitted that accused has been falsely implicated in the present case. Ld. Counsel for accused also submitted that the accused was not arrested from the spot and the FIR was also registered only a day later.

Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature.

Heard both the parties.

File perused. As per reply of IO, the present accused was identified by the complainant. Accused is involved in various other offences, as per the previous involvement report filed by the IO. Allegations against the present accused are serious in nature as it is alleged that the accused alongwith co-accused beat the complainant and tried to loot him with a knife. The FIR also shows that 100 No. call was also made on the same day. Hence, the bail application of accused is dismissed.

Accordingly, bail application disposed off. Copy of this order be sent to Ld. Counsel for accused through email.

(Aakanksha Vyas)
Duty MM (East)/ KKD Court
Delhi/ 24.07.2020

IN THE COURT OF HON'BLE C.M.M., EAST-DISTRICT,
KARKARDOOMA COURTS, DELHI.

IN RE:-
STATE VS.

SHAHRUKH KHAN
S/O JAMIL KHAN
R/O 4/392, KHICHRIPUR,
DELHI-110091

U/S: 393 IPC
FIR NO.210/2020
P.S.: KALYANPURI
J.C. SINCE: 27.04.2020

Report called from
to for 23/07/2020
D. M. K.
23/07/20

FIRST APPLICATION FOR GRANT OF BAIL U/S 437
CR.P.C. TO THE APPLICANT/ACCUSED NAMEDLY
SHAHRUKH KHAN.

MOST RESPECTFULLY SHOWETH:-

1. That the applicant/accused is not named in FIR and he was falsely arrested from his house on 27.04.2020 and since then he is judicial custody.
2. That the applicant/accused is not arrested from the spot and no incrementing articles have been found or recovered from the possession of the applicant/accused.
3. That the applicant/accused is no more required for any custodial interrogation as the investigation has already been completed in this case.
4. That the applicant/accused undertakes to join the further investigation of the

Dr. A. M. K. is present
through V/L.
del. Cl. joined the
webex meeting
but was inaudible.
Rebut for
24/7/20.
(A)
23/7/20